

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:30

ANSWERED ON:08.07.2014

FOREIGN FUNDED NGOS

Patil Shri Vijaysinh Mohite;Satav Shri Rajeev Shankarrao

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are intelligence inputs of alleged involvement of the Non-Governmental Organisations (NGOs) which have received foreign funds in the past, in sponsoring agitation against nuclear plants and coalfields in the country;

(b) if so, the reaction of the Government thereto;

(c) the details of NGOs who are alleged to have received such funds;

(d) whether the Government proposes to institute any enquiry into the matter and if so, the details thereof; and

(e) the action proposed to be taken against them by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 30 FOR 08.07.2014.

(a): Yes, Madam.

(b) to (e): On receipt of such inputs, preliminary scrutiny is carried out in respect of the alleged associations based on the annual returns filed by them and information sought through a Questionnaire served. Thereafter, inspection of records and accounts of such associations are conducted under Section 20 and 23 of Foreign Contribution (Regulation) Act, 2010 to ascertain receipt of foreign contribution and to verify its proper utilization.

NGOs against whom inputs were received during the last three years include Tuticorin Diocesan Association, Tuticorin, East Coast Research and Development Trust, Thoothukudi, Centre for Promotion and Social Concern, Madurai and Greenpeace India, Chennai.

After carrying out inspection of records, if material evidence of serious violation of the provisions of Foreign Contribution (Regulation) Act, 2010 is found against any association, the case is referred to CBI/State Police for further investigation and prosecution, besides prohibiting the association from receiving foreign contribution, freezing of its bank accounts and cancelling registration under FCRA.